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3. North Eastern regional Agri. Marketing Corporation Ltd.

4. Numaligarh Refinery Ltd.

5. Oil India Ltd.

MANIPUR 1. Manipur State Drug & Pharmaceutical

Ltd. MEGHALAYA

1. North Eastern Handicrafts & Handloom Dev. Corporation Ltd.

2. North Eastern Electric Power Corporation Ltd.

NAGALAND 1. Nagaland Pulp & Paper

Co. Ltd. ARUNACHAL PRADESH

1. Donyi Polo Ashok Hotel Ltd.

## **Closure of MAMC and BOGL**

1892. SHRI JIBON ROY: Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be please to state:

(a) whether it is a fact that he had made a statement in Rajkot on 18th October, 1999 stating that Government have decided to close down eight public sector industries, including MAMC, BOGL in Durgapur, West Bengal;

(b) if so, the reasons therefor;

(c) whether it is also a fact that the previous Government, had constituted an Expert Committee to consider the revival of "those plants;

(d) if so, whether the Committee has finalised their recommendations; and

(e) what are the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (DR. VALLABHBHAI KATHIRIA): (a) and (b) Government had taken a decision to introduce Voluntary Separation Scheme (VSS) by extending benefits of Voluntary Retirement Scheme (VRS) to the employees of 10 unviable Public Sector Undertakings (PSUs) under the Department of Heavy Industry including MAMC & BOGL. BIFR/Disinvestment

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Commission at one stage or the other had reached a preliminary/final view regarding winding up or discontinuance of operations in case of these sick PSUs.

(c) to (e) Yes, Sir. An Expert group was set up to explore the possibilities of revival of some of these PSUs where Voluntary Separation Scheme was introduced. The Expert Group has submitted its report in respect of sick PSUs referred to it. Government is to take a decision on these recommendations and communicate these to BIFR/High Court as the case may be.

## Implementation of sanctioned scheme by BIFR

1893. SHRI DIPANKAR MUKHERJEE: Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be please to state:

(a) the status of implementation of sanctioned schemes by BIFR with respect of (i) Jessop, (ii) Braithwaite, (iii) Bharat Brakes & Valves, (iv) Burn Standard and (v) Reyrolle Burn Standard PSUs; and

(b) the action taken by Government to ensure smooth implementation of the schemes?

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (DR. VALLABHBHAI KATHIRIA): (a) and (b) Government of India have extended the reliefs/concessions required for the implementation of the BIFR sanctioned revival package of (i) Jessop, (ii) Braithwaite, (iii) Bharat Brakes & Valves, (iv) Burn Standard, and (v) RBL (formerly known as Reyrolle Burn Limited). As regards the reliefs/concessions envisaged from the other agencies, the same have either already been extended or have been agreed to 'in principle' by the agencies concerned and suitable action is already under process. Government of India periodically review the status of implementation of the revival schemes in respect of these companies.

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